

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL NO(s). 117 OF 2006

STATE OF PUNJAB

Appellant (s)

VERSUS

DALBIR SINGH

Respondent(s)

(With office report)

Date: 31/08/2010 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Appellant(s)

Mr. S.K.Pasi,Adv.for
Mr. Kuldip Singh,Adv.
Mr. Ajay Pal,Adv.

For Respondent(s)

Mr. Harinder Mohan Singh ,Adv
Mr. Kanshal Yadav,Adv.

Mr. Senthil Jagadeesan,Adv.

UPON hearing counsel the Court made the following
O R D E R

It is stated that the learned counsel for the
State of Punjab is unwell.

As the vires of Section 27(3) of the Arms Act,
1959 may be the subject matter of challenge in these
proceedings, issue notice to the Attorney General as
well.

[SUMAN WADHWA]
COURT MASTER

[VEENA KHERA]
COURT MASTER